NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CA(CAA) No. 137/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

Name of the Company:

DLF Hotel Holdings Ltd.

Lodhi Property Co. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. TRANSMA C.D

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ORDER

Learned FCA Mr. Kiran Shah present for Applicants.

Applicants filed chartered accountant certificate in respect of secured and unsecured creditors of transferee company and the resolution of the DLF Ltd.

Applicant not filed the consent affidavits of the remaining shareholders.

Learned FCA appearing for applicants contended that the consent affidavits of the shareholders of the Transferee to the extent of 99.99% has been filed and other shareholders are not traceable.

Heard arguments of Learned FCA for Applicants.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.